

ITEM NO.1

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Criminal Appeal No. 994/2022

FAHIMUDDIN

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

[ONLY IA NO. 241704/2025 AND 241705/2025 IN CRL.A. NO. 2025/2025  
ARE LISTED UNDER THIS ITEM]

WITH

CrI.A. No. 2025/2025 (II)  
(IA No. 241705/2025 - EXEMPTION FROM FILING O.T. and IA No.  
241704/2025 - INTERIM BAIL)

Date : 08-12-2025 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE VIJAY BISHNOI

For Appellant(s) :

Mr. Subham Bahuguna, Adv.  
Ms. Vidushi Pandey, Adv.  
Mr. Himanshu Kumar, Adv.  
Mr. Rajeev Kumar Dubey, AOR

For Respondent(s) :

Mr. Vikas Bansal, Adv.  
Dr. Vijendra Singh, AOR

UPON hearing the counsel the Court made the following  
O R D E R

1) After hearing learned counsel for the appellant, we do not find any ground to grant interim bail as prayed for in Interlocutory Application No. 241704 of 2025. Accordingly, I.A. No. 241704/2025 in Criminal Appeal No.2025/2025 stands dismissed.

(NIDHI AHUJA)  
AR-cum-PS

(MANOJ KUMAR)  
COURT MASTER (NSH)